



2026:AHC:20088

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1033 of 2026

Lalit Kumar

.....Petitioner(s)

Versus

Union Of India And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Prashant Mishra, Vipin Chandra Pal
Counsel for Respondent(s)	:	A.S.G.I., Shiv Kumar Pal

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Prashant Mishra, learned counsel for the writ petitioner and Sri S.K. Pal, learned Deputy Solicitor General of India.
2. Though the present writ petition has been preferred for mandamus to issue appointment order but Sri S.K. Pal, DSGI has produced the instructions before this Court to which the candidature of the writ petitioner has been cancelled on 13.12.2025.
3. Confronted with the said situation, learned counsel for the writ petitioner seeks to challenge the said order while filing another petition.
4. Accordingly, the writ petition is dismissed with liberty to the writ petitioner to file another petition challenging the order dated 13.12.2025.
5. Instructions be served upon the learned counsel for the writ petitioner.
6. Instructions filed today are taken on record and marked as Appendix 'A'.

(Vikas Budhwar,J.)

January 29, 2026

Rajesh